

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:233
ANSWERED ON:28.08.2012
NORMS FOR CALAMITY RELIEF
Mani Shri Jose K.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from various States including Kerala to amend the norms for assistance from the Calamity Relief Fund (CRF) and the National Contingency Calamity Fund (NCCF) and to revise the list of natural disasters included therein;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Union Government has issued guidelines to the State Governments to create State-level disaster management authorities at the State and district levels; and

(d) if so, the details thereof and the status of implementation of the guidelines by the States, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 233 FOR 28.8.2012

(a) & (b): The Government of India has revised items and norms of assistance from Calamity Relief Fund (CRF) now renamed as State Disaster Response Fund (SDRF) and National Calamity Contingency Fund (NCCF) now renamed as National Disaster Response Fund (NDRF) on 16th January, 2012 in consultation with the State Governments/Union Territories and concerned Central Ministries/Departments. Few proposals for amendment of norms have been received from the State Governments and are under examination.

While no proposal for amendment of norms per-se has been received from Kerala, the State Government (among other States) have been moving proposals to include coastal erosion and lightning strikes in the list of natural calamities eligible for assistance under SDRF. These events, after due examination have not been included in the list of eligible events for purpose of assistance. Kerala and all other States have accordingly been requested to meet the expenditure on these events from out of their own resources. Inclusion of the events like cold wave and frost have, however, been considered eligible by Government of India and have been notified (on 13th August 2012) as eligible events for assistance under SDRF/ NDRF.

(c) to (d): Section 14 and 25 of the Disaster Management Act, 2005 (DM Act, 2005) mandate every State Government for establishing State Disaster Management Authority (SDMA) in the State and District Disaster Management Authority (DDMA) for every district in the State respectively. As per information received from various State Governments and Union Territory administrations all the States and UTs except Gujarat and Daman Diu have established SDMA's and DDMA's under DM Act, 2005. Gujarat State has constituted Gujarat State Disaster Management Authority under the Gujarat State Disaster Management Act, 2003 with effect from 1.09.2003. District Disaster Management Authorities have not yet been established in Gujarat. The Union Territory of Daman and Diu has also established a State Disaster Management Authority and District Disaster Management Authority prior to enactment of DM Act, 2005.